

CBI Case No. 208/2019
CBI Vs. Prem Bansal Etc. (Blue Sky CGHS)

11.08.2020.

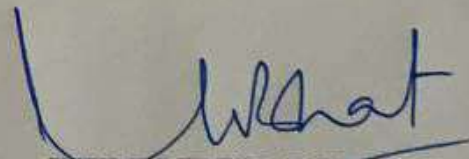
Present:- Sh. Neetu Singh, Ld. PP for CBI.
Sh. Abhishek Prasad, Ld. Counsel for accused No.
1 to 3.
Proceedings qua accused A-4 Ram Nath have
already abated due to his death.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Final arguments heard today for about half an hour.

At the request of both the Ld. PP as well as Ld. Defence Counsel, adjourned for further final arguments to 19.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.08.2020

CBI Case No. 34/2019

CBI Vs. Jayalakshmi Jaitly @ Jaya Jaitly Etc.

11.08.2020.

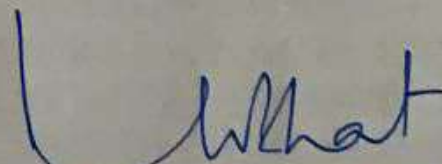
Present:- Mr. Neetu Singh, Ld. PP for CBI.

Mr. Shivam Sharma, Ld. Counsel for convict Gopal Pacherwal alongwith the convict in person.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Verification report in respect of the Personal Bond/Surety Bonds submitted on behalf of convict Gopal Pacherwal has been received from CBI. Sh. Ramesh Chand and Sh. Madan Pacherwal, who stood surety for convict Gopal Pacherwal have also joined the hearing through video conferencing. They were identified by the Ld. Counsel Sh. Shivam Sharma Advocate. Their addresses as well as the particulars of their FDRs have already been verified by CBI. Hence, the Bail Bond is hereby accepted.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

**SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.08.2020**

CBI Case No. 188/2019

CBI Vs. Shri Chand Etc. (Uttar Bharat Govt. Employees CGHS)

11.08.2020.

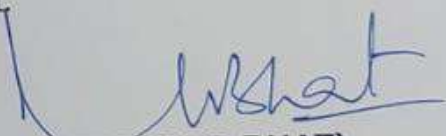
Present:- None.

In this case, there is stay on pronouncement of Judgment ordered by the Hon'ble High Court. Therefore, since no effective proceedings had to be conducted today and the case was only to be adjourned, the parties and their lawyers were not asked to join through video conferencing.

List for awaiting further orders from the Hon'ble High Court on 06.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.08.2020

FIR No. RC-DAI-2019-A-0042 dated 29.12.2019
CBI Vs. Anoop Joshi & Anr.
U/s 120B IPC r/w Sec. 7A of PC Act and
Section 7A PC Act 1988

11.08.2020.

Fresh application has been received on assignment from the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi.

Present:- Mr. Sanjay Abbot, Ld. Counsel for the applicant
Rajesh Dhanda.
Mr. Neetu Singh, Ld. PP for CBI.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

By way of this application, the applicant/accused Rajesh Dhanda has sought permission to travel abroad to United Arab Emirates (UAE) between 15.08.2020 to 30.08.2020 for renewal of his residency visa and business purpose.

Issue notice of the application to the CBI. Ld. PP who is present accepts notice on behalf of CBI. The Ahlmad is directed to send a copy of this application alongwith annexures through E-mail to the Ld. PP who shall file reply to the application on or before the next date of hearing.

List for arguments on 13.08.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADC, New Delhi as well as to Sh.

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Vivek, PA to Ld. District & Sessions Judge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.08.2020

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CBI Case No. 242/2019

CBI Vs. M. Waheed (Chinar CGHS)

11.08.2020.

Present:- Sh. Neetu Singh, Ld. PP for CBI.

A-1 has already expired. Proceedings against him stand abated in view of order dt. 30.01.2019.

Sh. Amish Dabas, Ld. Counsel fo A-2.

Sh. D. B. Goswami, Ld. Counsel for A-3, A-4 & A-5.

Sh. Rajiv Ranjan, Ld. Counsel for A-7.

Sh. S.K. Bhatnagar, Ld. Counsel for A-8.

None for A-6.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

It is submitted by Mr. Bhatnagar and Mr. Goswami Advocates that A-8 Raman Verma has filed a fresh writ petition in the Hon'ble High Court vide diary No. 331630/2020 seeking stay of the proceedings of this case but the same has not been listed before the Hon'ble High Court as yet. However, they are not aware about the date when the said writ petition was filed in the High Court. Hence, they are directed to communicate to this court on the next date of hearing, the date of filing of the said writ petition before the High Court and when it is likely to be taken up for hearing.

List for further proceedings on 25.08.2020.

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Since nobody has appeared today on behalf of A-6 F.D. Malik, the Ahlmad is directed to send a copy of this order to him as well as to his counsel Sh. R.P. Shukla Advocate through Whatsapp and E-mail for their information.

The Ahlmad is also directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL.JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/11.08.2020

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